

# LOK SABHA DEBATES

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## LOK SABHA

Monday, December 6, 1971 | Arahayana 15,  
1893 (Saka.)

*The Lok Sabha met at Ten of the Clock.*

[MR. SPEAKER *in the Chair*]

### PAPERS LAID ON THE TABLE

MR. SPEAKER : Shri Shahnawaz Khan.

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : I beg to move for leave to introduce . .

MR. SPEAKER : Not the Bill, but the paper to be laid ; item No. 1.

SHRI SHAHNAWAZ KHAN : Sir, on behalf of Shri Raj Bahadur, I beg to . . .

SHRI ATAL BIHARI VAJPAYEE (Gwalior) : Sir, how could he do it when he is not authorised ?

MR. SPEAKER : It is all because of the delay on his part. If he had done it immediately it would have gone unnoticed. Now he cannot do it.

### STATEMENT RE. CLOSURE OF BANARAS HINDU UNIVERSITY

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (PROF. S. NURUL HASAN) : Sir, I beg to lay on the Table a statement issued by the Vice-Chancellor of the Banaras Hindu University about the closure of Banaras Hindu University on the 13th September, 1971. [*Placed in Library. See No. LT-1233/71*]

### NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

- (i) G. S. R. 1728 published in Gazette of India dated the 9th November, 1971.
- (ii) The Roller Mills Wheat Products (Ex-mill) Price Control (Second Amendment) Order, 1971, published in Notification No. G. S. R. 1759 in Gazette of India dated the 15th November, 1971. [*Placed in Library. See No. LT-1234/71*]

### GUJARAT GOVERNMENT NOTIFICATIONS UNDER GUJARAT PANCHAYATS ACT AND A STATEMENT

SHRI ANNASAHEB P. SHINDE : On behalf of Prof. Sher Singh I beg to lay on the Table :—

- (1) A copy each of the following Gujarat Government Notifications under sub-section (4) of section 323 of the Gujarat Panchayats Act, 1961, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat :—
  - (i) The Gujarat Panchayats (District Equalisation Fund) (Investment and Special Grants) (Amendment) Rules, 1971, published in Notification No. KP/71/91/PRR-50(1)/71-JH in Gujarat Government Gazette dated the 8th July, 1971. [*Placed in Library. See No. LT-1225/71*]

[Shri Annasaheb P. Shinde]

- (ii) The Gujarat Panchayats (Recovery of Taxes and other Dues) (Amendment) Rules, 1971, published in Notification No. KP/71-115/PRR/26(3)71-JH in Gujarat Government Gazette dated the 31st July, 1971. [Placed in Library. See No. LT-1226/71]
- (iii) The Amendment District Local Board Pension Fund (Amendment) Rules, 1971, published in Notification No. KP/71/139/PRR-DLB(A)/1069/70-TH in Gujarat Government Gazette dated the 4th September, 1971. [Placed in Library. See No. LT-1227/71]
- (2) Two statements showing reasons for delay in laying the Notifications mentioned at (i) and (ii) above. [Placed in Library. See No. LT-1225/71]

MR. SPEAKER : I notice that I have not received any authorisation in this case.

10.02 hrs.

#### MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 2nd December, 1971, agreed without any amendment to the Small Coins (Offences) Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 24th November, 1971."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Stamp and Excise Duties (Amend-

ment) Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 26th November, 1971, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 4th December, 1971, agreed without any amendment to the Defence of India Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 4th December, 1971 "

MR. SPEAKER : The Minister should get up a little more early these days.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): I am very sorry I was late.

10.04 hrs.

#### COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

##### FIRST REPORT

SHRI BHALJIBHAI PARMAR (Dohad) : I beg to present the First Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding action taken by Government on the recommendations contained in their Ninth Report (Fourth Lok Sabha) on the Ministry of Tourism and Civil Aviation—Reservations for Scheduled Castes and Scheduled Tribes in Air India.

#### DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL), 1971-72

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : On behalf of Shri Y. B.